

पहले ही जनता के मन में बहुत सन्देह हैं। मैंने श्री चट्टोपाध्याय के दोनों बयानों को पढ़ा है, आप भी इसको पढ़ लीजिये और सन्तोष कर लीजिये। जो समय मांगा गया है और जो समय दिया गया है, क्या वह उचित है, साल भर हो गया है।

अध्यक्ष महोदय: देने वालों ने दिया और मांगने वालों ने मांगा, मैं बीच में कहां आता हूँ।

श्री अटल बिहारी वाजपेयी: आप इस मामले को इस तरह से न टालें। अगर सरकार का रवैया यही है तो हाउस में एशोरेंस देने का कोई मतलब नहीं है, फिर तो हम लोग एशोरेंस कमेटी में नहीं रहना चाहेंगे।

SHRI H. N. MUKERJEE (Calcutta—North-East): This is a very vital question which you have allowed to be raised to three months in February, got to know these things, surely it should have a discussion on how assurances are disregarded. We have a committee whose reports possibly we have not been able to discuss, but if this kind of slipshod explanations are given by the Government, surely something is very wrong in this business and we should be given an opportunity to discuss this entire matter of Government assurances, particularly in relation to Maruti, which has a significance of its own. Are we or are we not going to have a discussion in this House in regard to the way in which Government assurances have been managed in a manner which amounts to a contempt of the House?

MR. SPEAKER: Shri Mirdha.

SHRI H. N. MUKERJEE: Are you not going to make any observations on this?

MR. SPEAKER: I cannot make any observation unless I have seen the whole thing. You cannot direct me

that the moment you want, I should come out with some observation.

STATEMENT RE NON-IMPLEMENTATION OF ASSURANCE GIVEN IN REPLY TO US Q. NO. 1431 OF 1-8-73 RE INQUIRIES AGAINST SHAREHOLDERS OF MARUTI LTD.

SHRI RAM NIWAS MIRDHA: I beg to lay on the Table a statement giving reasons for non-implementation of the assurance given by me in reply to Unstarred Question No. 1431 dated the 1st August, 1973 regarding Inquiries against Shareholders of Maruti Limited for economic offences. (Placed in Library. See No. LT-8281/74).

अध्यक्ष महोदय: यह मामला पहली बार उठा है, ऐसी बात नहीं है। यह मामला कई बार उठा है।

श्री अटल बिहारी वाजपेयी: आप जरा मंत्री महोदय के वक्तव्य को देख लें। केवल 100 शेयर होल्डर्स का मामला है। 100 शेयर होल्डर्स के बारे में जानकारी इकट्ठी करने में एक साल से ज्यादा क्यों लगना चाहिए?

12.33 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Friday, the 23rd August, 1974, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Indian Penal Code (Amendment) Bill, 1972:—

"That the time appointed for the presentation of the report of the Joint Committee of the Houses